

X
ITEM NO.201

COURT NO.13

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
WRIT PETITION (CIVIL) NO(s). 267 OF 2004

BRIJ MOHAN

Petitioner(s)

VERSUS

D.D.A. & ANR.

Respondent(s)

(With office report)
(For final disposal)

Date: 24/01/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)

Mr. R.L. Panjwani, Adv.
Mr. Gautam Panjwani, Adv.

Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

Mr. Vishnu B. Saharya, Adv.
M/S Saharya & Co., Adv.

Mr. Rajiv Nanda , Adv.

UPON hearing counsel the Court made the following
O R D E R

Counsel appearing for the petitioner states that he has to file rejoinder affidavit as against the two affidavits filed by the respondents. Let the same be filed within two weeks.

(NEELAM GULATI)
SR.P.A.

(RENU DIWAN)
COURT MASTER